

6

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

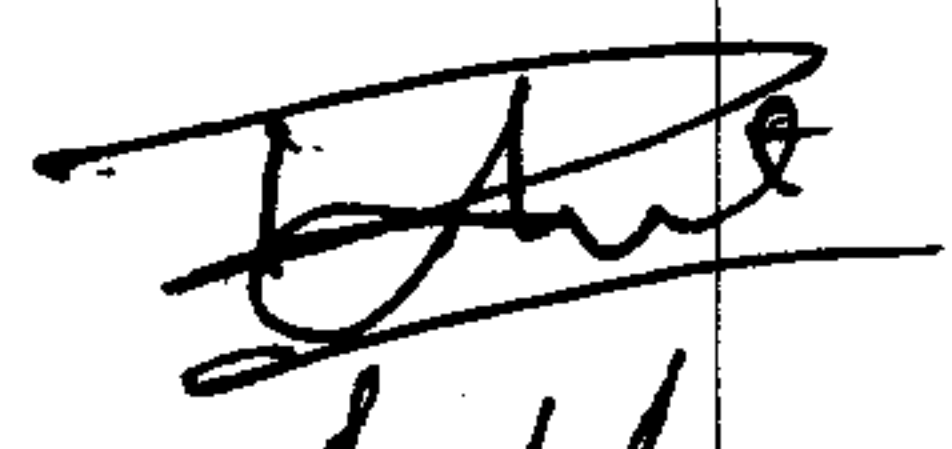


C.P. (I.B) No. 201/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018**

Name of the Company: Raghuvir Singh & Sons.
V/s.
Wind World India Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rohit Lalwani	Advocate	PETITIONER	
	Sanket Gupta	Advocate	Petitioner	
2.	ANIP A. GANDHI	ADVOCATE	RESPO.	

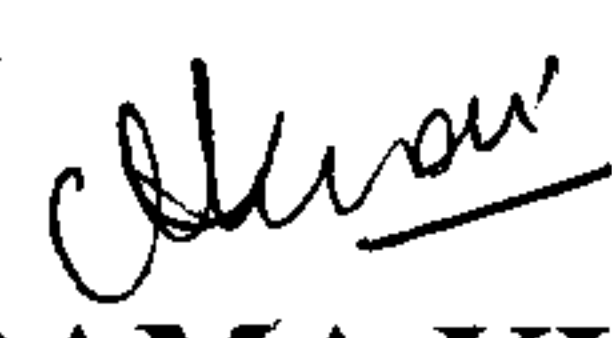
ORDER

Learned Advocate Mr. Rohit Lalwani with Learned Advocate Mr. Sanket Gupta i/b Learned Advocate Mr. Anandodaya Mishra present for Operational Creditor/Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 19.01.2018 for objection of Respondent, if any, and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 08th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL